

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.64/2022/EZ

In The Matter of:

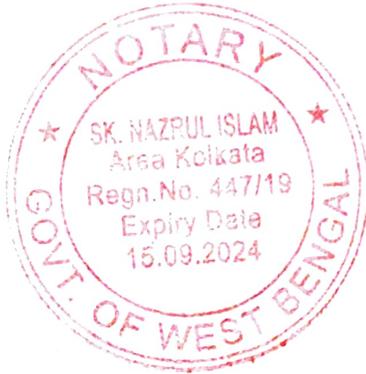
Nabendu Kumar Bandopadhyay

... Applicant

Versus

State of West Bengal &Ors.

... Respondents



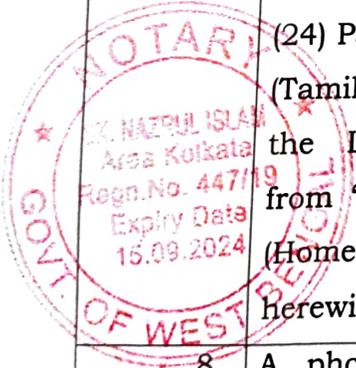
AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 08, DISTRICT MAGISTRATE & COLLECTOR, DISTRICT: NORTH (24) PARGANAS, AT BARASAT.

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| 14 | No. -523 -LP /1A-07 /14 Dated:12.02.2020 is annexed herewith and marked | | |
|----|---|--|--|

Filed by

Sibojyoti Chakrabarti

SIBOJYOTICHAKRABARTI

Advocate

For The State of West Bengal

Email: subho.advocate@gmail.com

(M): 9007035534



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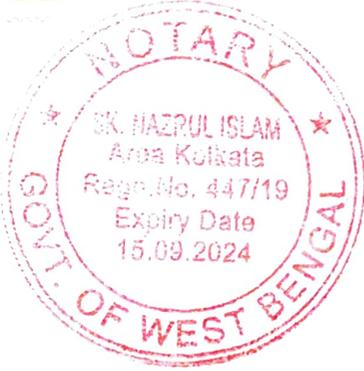
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 64/2022/EZ



In The Matter of:

Nabendu Kumar Bandopadhyay

... Applicant



Versus

State of West Bengal

& Ors.

... Respondents

AFFIDAVIT ON BEHALF OF THE RESPONDENT NUMBER 08, DISTRICT MAGISTRATE & COLLECTOR, DISTRICT: NORTH (24) PARGANAS, AT BARASAT.

I, Sharad Kumar Dwivedi S/o Hriday Narayan Dwivedi, aged about 43 years, by faith-Hindu, by occupation-service and presently posted as the District Magistrate & Collector, District: North (24) Parganas, and having office at Barasat District: North (24) Parganas, do hereby solemnly affirm and submit as follows:-

1. That this affidavit is being filed in compliance to the Solemn Order dated 08.02.2024 & 06.03.2024, as passed by the Hon'ble Tribunal.

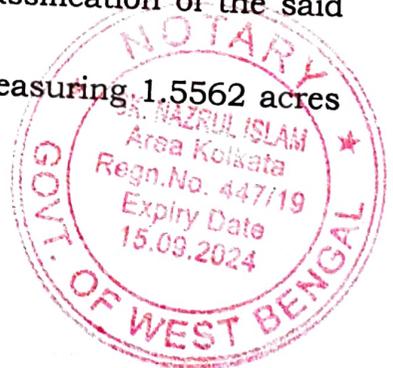
2. That this deponent has been impleaded in the array of respondents being respondent number 8, vide Solemn Order dated 06.03.2024 passed by the Hon'ble Tribunal.

3. That at the outset it is stated that the answering respondent denies every allegation, contention and averment as made in the original application as to the extent those are contrary to and/or inconsistent with what has been stated herein, as if the same were dealt in seriatim and traversed specifically. That nothing may be deemed to be admitted unless specifically admitted herein.

4. That in the CS – Record of Rights, the classification of the said plot bearing No. 732 in CS Khatian no. 730, measuring 1.5562 acres was recorded as “PUKUR” (Pond).

Photocopy of the CS- Record of Rights, showing the classification as Pukur is annexed herewith and marked with the letter ‘R-1’.

5. That in the RS – Record of Rights also, the classification of the said plot bearing No. 732 in RS Khatian no. 730, measuring 1.5562 acres was recorded as “PUKUR” (Pond).



Photocopy of the RS- Record of Rights, showing the classification as Pukur is annexed herewith and marked with the letter 'R-2'.

6. That, earlier in the L.R record of rights, the plot was recorded as PUKUR.

In the revised / corrected LR – Record of Rights -the classification of the said plot bearing No. 732 having Khatian Numbers from 2186 to 2228 respectively, in aggregate admeasuring 1.5562 acres have been corrected from 'PUKUR' (Pond) to 'BASTU' Homestead land.

Photocopies of the LR- Record of Rights showing the corrected classification from Pukur to Bastu (Home stead) are annexed herewith and marked with the letter 'R-3'.

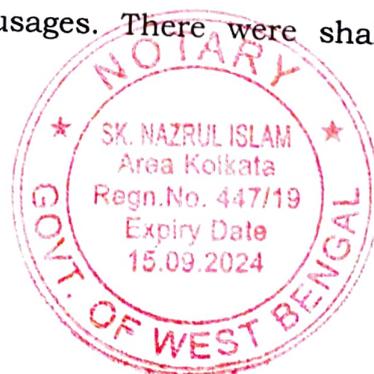
7. That it is submitted that in the year 2022, Sunview Commo sales Pvt. Ltd. and forty-two (42) other companies including Annex Commo trade Pvt. Ltd. (being impleaded as Respondent No. 7) in the present O.A. No. 64 of 2022, submitted applications before the District Land & Land Reforms Officer, (D. L. & L.R.O), North (24) Parganas, being the



Collector praying for correction of records under Rule 166 of WBLR Manual, 1991.

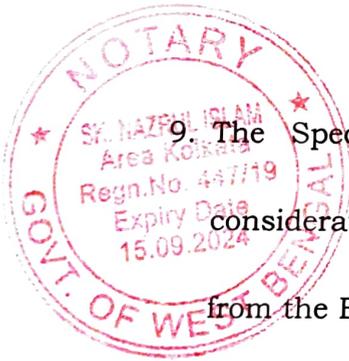
Photocopy of the said application as preferred before the District land & Land Reforms Officer, (D. L. & L.R.O), North (24) Parganas, praying for correction of records under Rule 166 of WBLR Manual, 1991 is annexed herewith and marked with the letter 'R-4'.

8. That after considering all the documents and also the physical enquiry report of Revenue Inspector dated 05.04.2022, the communication received from the Executive Officer of the said Municipality enclosing the certified copy of the Municipal Assessment Register for the year 1970-71 of South Dum Dum Municipality was taken into consideration wherefrom it was observed and noted by the Special Revenue Officer- Grade-II, Office of the D. L&LRO, North 24 Parganas that there was no existence of water body on the said plot of land and the subject plot was being used as parking room, godown, packing pump, darwans quarters' and other usages. There were shal post buildings structures over the plot.



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Subsequently the D.L&L.R.O, North 24 Parganas held and concluded that it was apparent and clear that the change in the classification of the said plot of land from the recorded classification took place long before 24.03.1986 i.e. the date of publication in the Official Gazette of the West Bengal Land Reform (Amendment) Act 1981. Therefore, being the Collector under Rule 166 of WBLR Manual, 1991, the D. L. &L. R. O., North 24 Parganas was satisfied that it was a fit case for invoking and applying Rule 166 of WBLR Manual. In view thereof, the DL&LRO directed the Special Revenue Officer, Grade-II to initiate the proceedings for correction of records observing and complying with all formalities required as per the provisions of law.

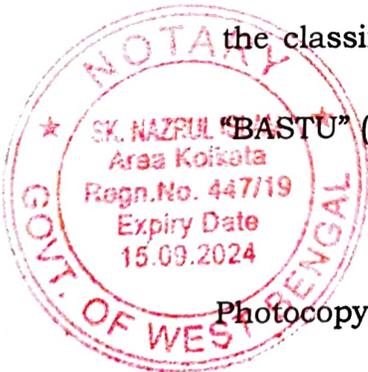


9. The Special Revenue Officer- Grade-II took up the matter for consideration and heard the applicants. The communication received from the Executive Officer of South Dum Dum Municipality, enclosing the certified to be true copy of the Municipal Assessment Register for the year 1970-71 of the South Dum Dum Municipality. The said communication as well as the records of the Municipal Assessment Register for the year 1970-71 was taken into consideration wherefrom it was observed and noted by the Special Revenue Officer- Gr.II, of the

Office of the D.L&L.R.O, North 24 Parganas that there was no existence of water body on that plot and the subject plot was being used as parking room, godown, packing pump, darwans quarters' and other usages. There were shall post buildings structures over the plot.

Photocopy of the communication received from the South Dum Dum Municipality is annexed herewith and marked with the letter 'R-5'.

10. The Special Revenue Officer- Grade-II, Office of the D.L. &L.R.O disposed of said proceeding on 09.12.2022 directing the Revenue Officer attached to the office of the B.L&L. R. O, Barrackpore-II, District: North (24) Parganas to execute the order (Tamiling),correcting the classification of the subject plot No. 732 from 'PUKUR' (Pond) to "BASTU" (Homestead land)in the LR – ROR(Record of Rights).



Photocopy of the direction issued by the Special Revenue Officer- Grade-II, Office of the D.L. &L.R.O to the office of the B.L&L. R. O, Barrackpore-II, District: North (24) Parganas to execute the order (Tamiling) on the subject plot in the LR-RoR,(Record of Rights) from

'PUKUR' (Pond) to "BASTU" (Homestead land) is annexed herewith and marked with the letter 'R-6'.

11. That a joint field inspection of the plot in the premises No.100, Dum Dum Road, P.S.-Dum Dum bearing Dag no. 732, was conducted in presence of the Additional District Magistrate & District Land & Land Reforms Officer (A.D.M& D.L&L.R.O), North 24 Parganas, Sub-Assistant Engineer, South Dum Dum Municipality, Environmental Engineer, West Bengal Pollution Control Board and Officials from Environment Department and State Wetlands Authority. The representative of project proponent was also present during the field visit. The inspection team made the following observations:-

1. *"No waterbody was observed in the project site including Dag No. 732.*
2. *No permanent construction was observed. The land was vacant except for a small site office. An iron made structures was also observed.*
3. *Entire project site is secured by a boundary wall.*

From ROR it is seen that Dag No. 732 consists of 1.5562 acre."

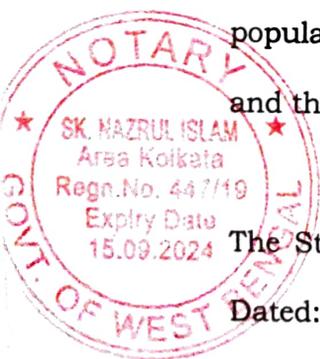


A photocopy of the field visit report dated 23.06.2023 along with the photographs of the suit plot are annexed herewith and marked with the letter 'R-7'.

12. That it is most respectfully submitted that for maintaining the land records properly, survey & settlement of the lands are conducted from time to time. Before independence, CS operation was held. After independence, two survey operations namely, RS and LR operation have been carried out. Out of total 42302 mouzas in West Bengal, LR survey operations had been completed in respect of only 41094 mouzas upto the year of 2015.

Considering this, the state Government took initiative to survey and update the land records of the remaining 1208 mouzas following stage omission/ amalgamation procedure as those mouzas comprising in the seven districts of West Bengal are mainly urban areas and thickly populated. The land in question is situated within Purba Sinthi Mouza and that mouza is one of those 1208 mouzas.

The State Government, Vide Memorandum No. -523 -LP /IA-07 /14 Dated:12.02.2020, declared that in respect of the Purba Sinthi mouza, the Khanapuri Bujharat stage shall be amalgamated with the attestation stage and the same would be placed directly into draft publication stage. Therefore, for preparation of L.R ROR, RS records of rights made in the year 1956, has been reproduced in the form of 'One



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Man One Khatian' without revision, alteration, modification or correction of any entry in any khatians relating to right, title and interest in land or relating to the area, character and classification of land. In view thereof, the classification of the land in question i.e. plots no. 732 which was recorded in the RS ROR as 'PUKUR' was also noted as 'PUKUR' in the L.R ROR.

Photocopy of the Memorandum No. -523 -LP /1A-07 /14 Dated:12.02.2020 is annexed herewith and marked with the letter 'R-8'.

13. That Rule 166 of the West Bengal Land Reforms (WBLR) Manual enumerates the procedure to be adopted while disposing a petition preferred for conversion of land which is detailed quoted herein below:

"166. (i) While disposing of a petition for conversion, it may come to the notice of the Collector that the land has been already converted to some use other than that appearing from the record-of-rights. Such a case should normally be dealt with under section 4(4). In such cases, it should be enquired as to whether the change in use has been made in the usual course of nature or by deliberate action on the part of the applicant or any other person; and, in the latter case, it should also be ascertained whether the change took place before 24.3.86 i.e. the date of publication in the official gazette of the West Bengal Land Reforms (Amendment) Act, 1981.



- (ii) If the change in the use of land has occurred (a) in the usual course of nature, or (b) has occurred at a time when such change was not unlawful, (vide proviso to section 4B), or (c) has occurred due to developmental activities of the Government or of a local body in the surrounding area, or (d) due to urbanisation in the surrounding area, the applicants should be informed that the change is being noted in the record-of-rights, and the said record should be corrected accordingly in due course. If there was a reasonable cause made behind the change that occurred, the Collector may consider on the merit of the case if post-facto permission should be granted. [In this connection the expression "without any reasonable cause" in section 4(4)(a) may be referred to.] On the other hand if it is proved that the change was deliberately made without reasonable cause after 24.3.86, the land may be vested under section 4(4)(a) or penal action may be taken under section 4D unless prosecution under section 4D is barred by limitation under the Code of Criminal Procedure.
- (iii) It is apprehended that there may be many cases of unauthorised change in land-use where no application for permission to make such change has even been made Revenue Inspectors shall make enquiries regarding such unauthorised conversion during their tour in their areas. If any such case comes to notice, penal action as contemplated in subsection (4) of section 4 or section 4D should be taken, unless the Collector grants post facto permission as mentioned in sub-rule (i) above. Where conversion has been made before making application for permission.
- (iv) While deciding a matter as mentioned in sub-rules (i), (ii) and (iii) above, the emphasis should be on the bonafides or absence of bonafides of the person making change in land-use."



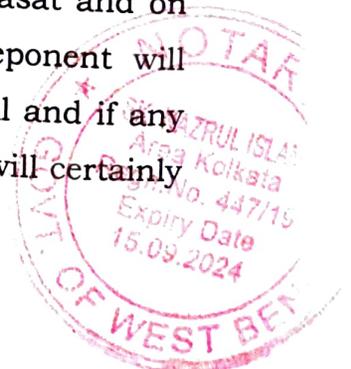
14. With reference to the statements made in the Original application it is wrongly alleged that the Dag No. 732, admeasuring 10 acres of land is being filled up. Such allegation are incorrect and false with malafide intention, it is absolutely incorrect to allege that Plot No. 732 is being filled up.

15. With reference to the statements made in the Original application I deny that the water body admeasuring 10 acres is being filled up with help and active support of the state respondent.

It is further stated that the Dag No. 732 was admeasuring only 1.5562 acres against 10 acres wrongly and mischievously stated by the applicant.

16. With reference to the statements made in the said Original application I deny that the said original application is made with Bonafide intention. I further say no cause of action is made out for filing this frivolous original application in the present facts of the case. I also deny that petitioner will suffer any kind of irreparable loss and / or injury if orders are not granted as prayed for. I further say that the said original application is based on conjectures, devoid of any material evidence or records and totally baseless. I also state no prima facie case has been made out and vehemently deny that balance of convenience lies in favour of the petitioner. I also submit that the original application is liable to be dismissed.

17. That this deponent states and submits that the instant affidavit has been prepared based on office records and documents available at the office of District Land and Land Reforms Officer Barasat and on perusal of the same and further submits that this deponent will comply with any direction passed by the Hon'ble Tribunal and if any inspection is required to be carried out further the same will certainly be carried out as per directions of the Hon'ble Tribunal.



18. That it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to pass necessary Order/Orders as is deemed fit for the ends of justice.

Identified by me

Sibjoy Chakrabarti
Advocate

State of West Bengal

WB/1730/2010

Sharad Kumar Dwivedi

Deponent

District Magistrate
North 24-Parganas, Barasat

Solemnly Affirmed and
Declared before me U/S 139
CPC, U/S 297 (C) CrPc

[Signature]
Notary

SK Nazrul Islam
Notary, Govt. of W.B.
Regn. No. 447/19
City Civil Court, Calcutta

VERIFICATION:

30 APR 2024



I, the deponent above- named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information derived from the records as available in the office of the District Magistrate & Collector, District: North (24) Parganas, at Barasat and I believe that nothing material has been concealed there from.

Verified at Kolkata on the th30th Day of April, 2024.

Identified by me

Sibjoy Chakrabarti
Advocate

State of West Bengal

WB/1730/2010

Sharad Kumar Dwivedi

Deponent

District Magistrate
North 24-Parganas, Barasat

মোজা পূর্বসিদ্ধি
 জিলা ২৪ পরগণা
 থানা হুমতস

জে.এস. নং ২২
 মো.লা. নং ১১ (বি.ডি. ১)
 পরগণা পঞ্চায়েত
 সাউথ হুমতস বিউনিসিপালিটি

বক্তিরান নং ১৩০
 ডেজি নং ১২৯৮
 ২৮.৩.৩

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| ক্র.সং. | উপরি বর্ণিত | অত্র স্বত্বের দেয় | খারিজ | | খারিজ | |
|---------|--|--------------------|--------|-----|-------|-----|
| | | | খারিজ | সেল | খারিজ | সেল |
| ১ | ডারডসম্রাট পক্ষে ২৪ পরগণার কালেক্টর | ১ | নিষ্কর | | | |

অত্র স্বত্বের বিবরণ ও মালিকার
 অংশ
 স্বত্বের শ্রেণী ও বিবরণ
 স্বত্বের বিশেষ নিয়ম ও অঙ্গসম

বেহাই তালুক
 হুজুরেশ শীল
 কেশবলাল শীল
 পিং কুমারদাস শীল
 সাং ৪২ নং মুক্তারামবাবুর
 ট্রাট কলিকাতা

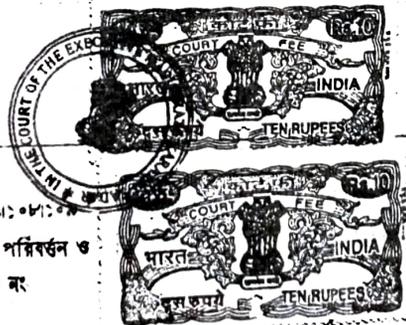
পোষ্টবিহারী শীল
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 পিং বমজনাশ শীল
 সাং ৪২ নং মুক্তারাম বাবুর
 কলিকাতা

মধ্য স্বত্বাধিকারী
 চিরস্বামী

নিষ্কর
 গ্রাও ডি: ১
 সাব ডি: ১১
 হোলডিং নং ১০১
 ১০২, ১০৩, ১০৪
 ১০৪ এ

CERTIFICATE OF COST

| COST FOR | |
|-----------------|------|
| Application No | 2849 |
| Application fee | one |
| Searching fee | 10/- |
| Extra fee | 0 |
| Authentication | 10/- |
| Cost of | |
| Number of | one |
| Folio | 1 |
| Printed for | one |
| Tracing | 0 |
| 20/- | |



১০৪১০৩১০৮১০৮
 খারিজতে পরিবর্তন ও
 মোকদ্দমা নং

২০ (Twenty only)

17

Translated copy
Amendment - R-1

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| Mouza-Purba Sinthee | | | J.L. No. 22 | | | | |
|--|--|--|----------------------------------|---|---|---|------|
| Dist 24 Parganas P.S. Dumdum | | Re. Sur No. 11 (G.D.1) Pargana- Panchanna Gram South Dumdum Municipality | | | Khatian No. 730 Touzi No. 1298 2833 | | |
| In respect of Superior Right | | | Payable in respect of this right | | Remarks |under Section and from date | |
| Khatian No. with Part | Particulars and possessor in brief | Respective Share | Rent | Cess | | Rent | Cess |
| 1 | Collector of 24 Parganas on behalf of the Emperor of India | 1/- | Rent free | | | | |
| Group No. | Particulars and possessor of this right | Share | Group No. | Particulars and possessor of this right | Share | Class of this right and special Rule and Appendix | |
| | Rehai taluk..... Hrshikesh Shil Keshablal Shil Sons of Krishna Das Shil Of No. 42, Muktaram Babu Street, Kolkata ----- Gostha Behari Shil Pulin Behari Shil Son of Balavdas Shil Of No. 42, Muktaram Babu Street, Kolkata | ----- Re.1/- | | Having Intermediary permanent right | | Rent free Grand Divn. 1 Sub Div 11 Holding No. 101, 102, 103, 104, 104A | |
| Note or changed under Section 105/106/108/109 with Case No. & year | | | (Rubber Stamp) | | | | |

Certified to be true copy



খতিয়ান নং ৭৩০

অত্র বছরের নিজ দখলীর জমি

| ভাগ নং | উত্তর সীমানার মাগের দখলকার | জমির রকম | বস্তু | মাগের মোট পরিমাণ | | অত্র বছরের অংশ | অত্র বছরের অংশের জমির পরিমাণ | |
|--------|-------------------------------|----------|--------------------------------|---------------------|----|-------------------|------------------------------------|------|
| | | | | এ: | শ: | | এ: | শ: |
| ৭২৭ | গোষ্ঠবিহারী | বাগ | দালান ৪ পারখানা ১ অধিকেশ গং | | | | ৩ | ৩২১৯ |
| ৭২৮ | নিজ বাগ | পুকুর | অধিকেশ গং | | | | | ২৭০০ |
| ৭২৯ | এ | ভাড়া | অধিকেশ গং | | | | | ১৭৮৮ |
| ৭৩০ | এ | পুকুর | অধিকেশ গং | | | | | ২৩০৬ |
| ৭৪৫ | | ভেঁন | অধিকেশ গং | ০২৫৬ | ১১ | | | ০১২৮ |
| ৭৪৭ | | এ | অধিকেশ গং | ০০৫০ | ১১ | | | ০০২৫ |
| ৩৫১ | নিজ বাগান | পুকুর | গোষ্ঠবিহারী গং | | | | | ১৩১৩ |
| ৩৫২ | নিজ পুকুর | বাগান | গোষ্ঠবিহারী গং | | | | | ৫২৭৫ |
| ৩৫৩ | | ভেঁন | গোষ্ঠবিহারী গং | ০২০৬ | ১১ | | | ০১০৩ |
| ৩৫৫ | নিজ বাগান | বাগান | গোষ্ঠবিহারী গং | | | | ১ | ০৫২৪ |
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| ৩৫৭ | | ভেঁন | গোষ্ঠবিহারী গং | ০৪০৬ | ১১ | | | ০২০৩ |
| ৭০১ | নিজ বাগ | বাগান | গোষ্ঠবিহারী গং | | | | ১ | ৬৯০৮ |
| ৭০২ | এ | পুকুর | গোষ্ঠবিহারী গং | | | | ১ | ৫৫৬২ |
| ৭৩৩ | | ভেঁন | গোষ্ঠবিহারী গং | ০৪০০ | ১১ | | | ০২০০ |

1. Date of Application for the copy.....
2. Date fixed for the notifying the requisite number of Stamps & folios.....
3. Date of delivery of the requisite stamp folios.....
4. Date when the copy was ready for delivery: 17/06/2023
5. date of making over the copy to the applicant.....

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Head Comparing Clerk
Office of the District Magistrate
&
Collector
North 24 Parganas, Barasat
Authorised M/S 76 AOT-1 of 1878

নিজ দখলীর জমির মোট পরিমাণ: ৯ ১৩৭০

বাগান প্রাপকের
খতিয়ান নং

অধীনস্থ বছরের খতিয়ান নং

৭৩৩
Officer-In-Charge
District Record & Coping Department
North 24 Parganas, Barasat
১৭/৬/২৩

অধীনস্থ বছরের মোট পরিমাণ

নকল মোট ৯ ১৩৭০

19

Translated copy

| Khatian No. 730 | | | | | | | | |
|--|---------------------------------------|---|---|-------------------|------|--------------------------------|---|------|
| Land in Khas Possession in this right | | | | | | | | |
| Dag no. | Possessor of dag the North boundaries | Class of Land | Remarks | Total area of Dag | | Share of this right in the Dag | Area of land in the share of this right out of the Dag. | |
| | | | | A. | Dec. | | A | Dec |
| 727 | Gostha Behari | Homestead land | Building-4, Privy-1 Hrishikesh and others | | | | 3 | 3219 |
| 728 | Self homestead land | Pond | Hrishikesh and others | | | | | 2750 |
| 729 | -do- | Danga | Hrishikesh and others | | | | | 1788 |
| 730 | -do- | Pond | Hrishikesh and others | | | | | 2306 |
| 745 | | Drain | Hrishikesh and others | 0256 | | 8 anna | | 0128 |
| 747 | | Do | Hrishikesh and others | 0050 | | 8 anna | | 0025 |
| 651 | Self garden | Pond | Gostha Behari and others | | | | | 1313 |
| 652 | Self pond | Garden | Gostha Behari and others | | | | | 5275 |
| 653 | | Drain | Gostha Behari and others | 0206 | | 8 anna | | 0103 |
| 655 | Self garden | Garden | Gostha Behari and others | | | | 1 | 0594 |
| 656 | -do- | Doba | Gostha Behari and others | | | | | 0969 |
| 657 | | Drain | Gostha Behari and others | 0406 | | 8 anna | | 0203 |
| 731 | Self homestead land | Garden | Gostha Behari and others | | | | 1 | 6938 |
| 732 | -do- | Pond | Gostha Behari and others | | | | 1 | 5562 |
| 733 | | Drain | Gostha Behari and others | 0400 | | 8 anna | | 0300 |
| Total area of the Land under own possession: | | | | | | | 9 | 1373 |
| Khatian no. of the recipient of rent | | Khatians of subordinate right | | | | | | |
| Sd/- illegible 22.2.51 | | Sd/- illegible Officer in Charge, District Record & Copying Department North 24 Parganas, Barasat Sd/- illegible 19.6.23 | | | | | | |
| Total are under subordinate right | | | | | | | | |
| Grand Total: | | | | | | 9 | 1373 | |

21

Translated copy

787

| Mouza-Purba Sinthee | | | J.L. No. 22 | | | | | |
|--|---|--|-----------------------------------|--|---|--|------|---|
| Dist 24 Parganas P.S. Dumdum | | Re. Sur No. 11 (G.D.1) Pargana- Panchanna Gram South Dumdum Municipality | | Khatian No. 730 Touzi No. 1298 2833 | | | | |
| In respect of Superior Right | | | Payable in respect of this right | | Under Section and from date | | | |
| Khatian No. with Part | Particulars and possessor in brief | Respective Share | Rent | Cess | Remarks | Rent | Cess | |
| 1 | Collector of 24 Parganas on behalf of the Emperor India West Bengal Govt. 44(2)a 25 | 1/- | Rent free | | Together with Khatian No. 1256, 1257 Sd/- illegible RO B/F 809 Kha. No. 810, 811 Rent free Khatian no. 1004, 1005, 1008, 1009, 1032, 1013, 1035, 1036, 1038, 1039, 1041, 1042, 1044, 1045, 1045, 1032, 1033, 1016, 1017 | | | Attested Sd/- illegible Revenue officer Dt 5 4 55 |
| Group No. | Particulars and possessor of this right | Share | Group No. | Particulars and possessor of this right | Share | Class of this right and special Rule and Appendix | | |
| | Rehai Taluk Hrishikesh Shil Estate Trustee and others; Kalachand Shil Hrishikesh Shil Nader Chand Shil Prem Chand Shil Sons Keshablal Shil Menaka Bala Dasi Bhagawati Dasi D/o Hrishikesh Shil Of No. 18 Muktarom Babur Street, Kolkata. Goeta-Behari Shil Brindaban Chandra Shil Pulin Behari Shil Golak Chandra Shil S/o Ballavdae Shil Srinath Shil Sons of Gostha Behari Shil Laxmi Kanta Shil Son of Ramesh Chandra Shil Of no. 42 Muktarom Babur Street Kolkata Of no. 26, Muktarom Babur Street Kartick Chandra Shil Kashmath Shil Paresh Nath Shil Jagannath Shil Kedarnath Shil Sons of Pulin Behari Shil Of No. 32, Kuktarom Babur Street, P.S. Jorasanko, Kolkata-7 | Re. 1/- | | Having Intermediary permanent right | | Rent free Grand Divn. 1 Sub-Div. 11 Holding No. 101, 102, 103, 104, 104A | | |
| Note or changed under Section 105/106/108/109 with Case No. & year | | | Coming from Part Khatian No. 1172 | | | | | |

খতিয়ান নং ৭০০

অত্র বছরের নিম্ন লিপিত জমি

| খতিয়ান নং | উক্তের মৌজা নাম স্বাগের নামসংখ্যক | জমির বক্রম | মতস্য | দাগের মোট অত্র বছরের | | অত্র বছরের | |
|------------|--------------------------------------|------------|---------------|----------------------|-----|------------|---------|
| | | | | পরিমাণ | অংশ | অংশের | মুদ্রার |
| | | | | ক্র: | নং: | ক্র: | নং: |
| ১১৭ | মোক্তা বিহারী | বাড় | মালান ও মসজিদ | ১২০০ | ১ | ১২০০ | ০২২০ |
| ১১৮ | মিষ্টা | পুকুর | কমিকেশন | ১৭০০ | ১ | ১৭০০ | ০২২০ |
| ১১৯ | মিষ্টা | ভাঙ্গা | কমিকেশন | ১৩০০ | ১ | ১৩০০ | ০২২০ |
| ১২০ | মিষ্টা | পুকুর | কমিকেশন | ১২০০ | ১ | ১২০০ | ০২২০ |
| ১২১ | মিষ্টা | ভূমি | কমিকেশন | ১২০০ | ১০ | ১২০০ | ০২২০ |
| ১২২ | মিষ্টা | ভূমি | কমিকেশন | ০০০ | ১০ | ০০০ | ০০৩০ |
| ১২৩ | মিষ্টা | পুকুর | মোক্তা বিহারী | ১০০০ | ১ | ১০০০ | ০২২০ |
| ১২৪ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
| ১২৫ | মিষ্টা | বাগান | মোক্তা বিহারী | ১০০০ | ১ | ১০০০ | ০২২০ |
| ১২৬ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
| ১২৭ | মিষ্টা | বাগান | মোক্তা বিহারী | ১০০০ | ১ | ১০০০ | ০২২০ |
| ১২৮ | মিষ্টা | পুকুর | মোক্তা বিহারী | ১০০০ | ১ | ১০০০ | ০২২০ |
| ১২৯ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
| ১৩০ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
| ১৩১ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
| ১৩২ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
| ১৩৩ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
| ১৩৪ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
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| ১৩৭ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
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| ১৩৯ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
| ১৪০ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
| ১৪১ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
| ১৪২ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
| ১৪৩ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
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| ১৪৫ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
| ১৪৬ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
| ১৪৭ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
| ১৪৮ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
| ১৪৯ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |
| ১৫০ | মিষ্টা | ভূমি | মোক্তা বিহারী | ১০০০ | ১০ | ১০০০ | ০২২০ |

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Officer Authorized s/n 76 of 11
Indian Evidence Act 1936

Translated copy

| Khatian No. 730 | | Land in Khas Possession in this right | | | | | | | |
|---|---------------------------------------|---------------------------------------|----------------|--|-------|--------------------------------|--|------|------|
| Dag no | Possessor of dag the North boundaries | Class of Land | Remarks | Total area of Dag | | Share of this right in the Dag | Area of land in the share of this right out of the Dag | | |
| | | | | A. | Dec. | | A. | Dec. | |
| PB 106 | 727 | Gosha Behari | Homestead land | Under Kh. No. 1172 Building-4, Privy-1 | 5200 | Re-1 | 3 | 3219 | |
| | 728 | Self-homestead land | Pond | Hrishikesh Kalachand and others | 2750 | | | 2750 | |
| PB 107 | 729 | do-From-Kha-No. 4266 | Danga | Hrishikesh-Kalachand and others | 1382 | Re-1/2 | | 1382 | |
| | 730 | do- | Pond | Hrishikesh-Kalachand and others | 2306 | Re-1/2 | | 1006 | |
| | 745 | Khatian No. 4267-4266 | Drain | Hrishikesh Kalachand and others for discharging water | 6256 | 8-anna | | 0128 | |
| | 747 | | Do Drain | Hrishikesh for discharging water | 0050 | 8-anna | | 0025 | |
| | 658 | Self-garden-1004 | Pond | Gosha-Behari and others-Brindban & Ors | 1213 | | | 1213 | |
| PB 91 | 652 | Self pond -1008 | Garden | Gosha-Behari and others-Brindban & Ors | 4000 | Re-1/2 | | 4000 | |
| | 652 | -1012 | Factory | | | | | 5275 | |
| | 653 | | Drain | | 0206 | 8-anna | | 0103 | |
| PB 92 | 655 | Self-homestead land | Garden | Gosha-Behari and others-Brindban & Ors. | 8092 | Re-1/2 | | 8092 | |
| | 656 | do-1009 | Doba | Gosha-Behari and others-Brindban & Ors. | 0969 | Re-1/2 | 1 | 0554 | |
| | 657 | do-1004 | | Gosha-Behari and others-Brindban & Ors | | | | 0669 | |
| | 734 | 1033-023 | Drain | Gosha-Behari and others-Brindban & Ors. | 0406 | 8-anna | | 0123 | |
| | 734 | 1008 | | | | | | | |
| | 734 | 1006-1012 | Garden | Gosha-Behari and others-Brindban & Ors | 1 | Re-1/2 | 1 | 6638 | |
| | 732 | Self-homestead land-1009 | Pond | Gosha-Behari and others-Brindban & Ors | 1 | Re-1/2 | 1 | 5662 | |
| | 732 | do-1008 | | | 1 | | 1 | 5662 | |
| | 733 | 1042 | Drain | Gosha-Behari and others-Brindban & Ors | 0400 | 8-anna | | 0800 | |
| PB 91 | 652 | 1005 | Danga | Brindban and others | 1276 | Re-1/2 | | 1276 | |
| PB 106 | 4529 | 1009 | Homestead land | Kalachand and others House-2 | 0468 | Re-1/2 | | 0468 | |
| | 4722 | 1013 | Homestead land | Poss-Sukumar-Das Son of Jay-Kumar-Das from the year-1356 | | | | | |
| | 727 | | Homestead land | Kalachand Ors Poss-Binapani Singha Roy, Surojit Singha Roy, self from the year 1356 House-4 | 0288 | Re-1/2 | | 0688 | |
| | 727 | | Homestead land | Kalachand Ors Poss-Jarendra-Nath Singha Roy, son of Anukul Singha Roy, self from the year-1356 House-4 | 0175 | Re-1/2 | | 0175 | |
| | 727 | Under Kh. No. 4267 | Homestead land | Kalachand Ors Poss-Raju-Bela-Saha SA-Ram-Krishna-Saha Self, from 1356-year House-4 | 0413 | Re-1/2 | | 0413 | |
| | 727 | 23/4 BO | Homestead land | Kalachand Ors Poss-Nali-Gopal Sarkar Son of Krishna-Chandra Sarkar, self, from the year-1366-BS | 02050 | Re-1/2 | | 0205 | |
| 21 (Twenty one) dags | | | | | | | | | |
| Carried forwarded Khatian no. 811 | | | | | | | | | |
| Total area of the Land under own possession | | | | | | | | 8 | 4373 |
| Khatian no. of the recipient of rent | | | | Khatians of subordinate right | | | | 4 | 2718 |
| | | | | This Khatian: 1.3325, CIF Kh. No. 809 1.3022 | | | | | |
| | | | | Kh. No. 810 7977 | | | | | |
| | | | | Kh. NO. 811 8405 | | | | | |
| | | | | 4.2718 | | | | | |
| Total area under subordinate right | | | | | | | | | |
| Grand Total | | | | | | | | 8 | 4373 |
| | | | | | | | | 4 | 2718 |

21

Annexure-R3

(19)

R-3

পশ্চিমবঙ্গ সরকার

সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ

-দাগের তথ্য-



[১৫০৯২২২]

ক্রম নং ২৪ পরগণা
শ্রী শ্রী শ্রী
পাঃ নং- ১৩২
সাম্প্রতিক দাগ নং- ৭৩২

ব্লক- ব্যারাকপুর-২

জে.এল.নং- ২২২

শ্রেণী- বাস্তু

থানা- দমদম

জমির পরিমাণ(এ)- ১.৫৫৬২

| খতিয়ান নং | শ্রেণী | অংশ | অংশ পরিমাণ(এ) | রায়তের/লেসীর বিবরণ | মন্তব্য |
|------------|--------|--------|---------------|---|---------|
| ২১৮৬ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | এডমিট ডিলার্স প্রা: লি: পিতা-পক্ষে ডাইরেক্টর মাং-নিজ | |
| ২১৮৭ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | অন্টারনেটিভ ডিলড্রেড প্রা: পিতা-পক্ষে ডাইরেক্টর মাং-নিজ | |
| ২১৮৮ | বাস্তু | ০.০২৩২ | ০.০৩৬১ | অনন্ড ডিলকম প্রা: লি: পিতা-পক্ষে ডাইরেক্টর মাং-৩এ অকল্যান্ড প্লেস | |
| ২১৮৯ | বাস্তু | ০.০২৩২ | ০.০৩৬১ | এনেক্স কমোড্রেড প্রা: লি: পিতা-পক্ষে ডাইরেক্টর মাং-নিজ | |
| ২১৯০ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | আরোহী টাইআপ প্রা: লি: পিতা-পক্ষে ডাইরেক্টর মাং-নিজ | |
| ২১৯১ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | সেম্বল মার্চেডস প্রা: লি: পিতা-পক্ষে ডাইরেক্টর মাং-নিজ | |
| ২১৯২ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | বাভিস্কান ডিনড্রেড প্রা: লি: পিতা-পক্ষে ডাইরেক্টর মাং-নিজ | |

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Government of West Bengal
Office of the Block Land and Land Reforms Officer

INFORMATION OF DAG

[1509222]

District: North 24 Parganas Block- Barrackpore-2
Mouza-Purba Sinthee J.L. No. 222 Police Station- Dumdum
Dag No. 732 Class- Homestead land Area of land-(A): 1.5562
Old Dag No. 732

| Khatian No. | Class | Share | Share in the area(A) | Particulars of Raiyat | Remarks |
|-------------|----------------|--------|----------------------|---|---------|
| 2186 | Homestead land | 0.0232 | 0.0362 | Admit Dealers Pvt. Ltd. on its behalf Director of self | |
| 2187 | Homestead land | 0.0232 | 0.0362 | Alternative Dealtrade Pvt. on its behalf Director of self | |
| 2188 | Homestead land | 0.0232 | 0.0361 | Ananta Dilcom. Pvt. Ltd. on its behalf Director of 3A, Auckland Place | |
| 2189 | Homestead land | 0.0232 | 0.0361 | Annex Comotrade Pvt. Ltd. on its behalf Director of self | |
| 2190 | Homestead land | 0.0232 | 0.0382 | Arohi Triup Pvt. Ltd. on its behalf Director of Self | |
| 2191 | Homestead land | 0.0232 | 0.0362 | Sempal Merchants Pvt. Ltd. on its behalf Director of Self | |
| 2192 | Homestead land | 0.0232 | 0.0362 | Baviscon Vintrade Pvt. Ltd. on its behalf Director of self | |



ক্রম- ১৩ পরগণা ব্লক- ব্যারাকপুর-২ [১৫০৯২২২]
 পূর্ণ স্থিতি জে.এল.নং- ২২২ খানা- দমদম
 প্লট নং- ৭৩২ শ্রেণী- বাস্তু জমির পরিমাণ(এ)- ১.৫৫৬২
 দাগের দাগ নং- ৭৩২

| খতিয়ান নং | শ্রেণী | অংশ | অংশ পরিমাণ(এ) | স্বত্বের/লেসীর বিবরণ | মন্তব্য |
|------------|--------|--------|---------------|--|---------|
| ২১৯৩ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | চন্দক সাল্লায়ার্স প্রা: লি: পিতা-পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২১৯৪ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | সার্কেল বানিজ্য প্রা: লি: পিতা-পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২১৯৫ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | ধনকুবের ভিনকম প্রা: লি: পিতা-পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২১৯৬ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | ইলেক্ট্র মার্চেন্টস প্রা: লি: পিতা-পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২১৯৭ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | ফাস্টার এজেন্সিস প্রা: লি: পিতা-পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২১৯৮ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | ফিনলিঙ্ক ডিলার্স প্রা: লি: পিতা-পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২১৯৯ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | ফুটমার্ক বিনিময় প্রা: লি: পিতা-পক্ষে ডাইরেক্টর সাং-নিজ | |

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Government of West Bengal
Office of the Block Land and Land Reforms Officer

INFORMATION OF DAG

[1509222]

District: North 24 Parganas Block- Barrackpore-2
Mouza-Purba Sinthee J.L. No. 222 Police Station- Dumdum
Dag No. 732 Class- Homestead land Area of land-(A): 1.5562
Old Dag No. 732

| Khatian No. | Class | Share | Share in the area(A) | Particulars of Raiyat | Remarks |
|-------------|----------------|--------|----------------------|---|---------|
| 2193 | Homestead land | 0.0232 | 0.0362 | Champak Suppliers Pvt. Ltd. on its behalf Director of self | |
| 2194 | Homestead land | 0.0232 | 0.0362 | Circle Banijya Pvt. Ltd on its behalf Director of self | |
| 2195 | Homestead land | 0.0232 | 0.0362 | Dhankuber Vincom Pvt.Ltd. on its behalf Director of 3A, Aukland Place | |
| 2196 | Homestead land | 0.0232 | 0.0362 | Electro Merchant Pvt. Ltd. on its behalf Director of self | |
| 2197 | Homestead land | 0.0232 | 0.0362 | Faster Agency Pvt. Ltd. on its behalf Director of Self | |
| 2198 | Homestead land | 0.0232 | 0.0362 | Finlink Dealers Pvt. Ltd. on its behalf Director of Self | |
| 2199 | Homestead land | 0.0232 | 0.0362 | Footmark Binimoy Pvt. Ltd. on its behalf Director of self | |

সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ

-দাগের তথ্য-



উত্তর ২৪ পরগণা

ব্লক- ব্যারাকপুর-২

[১৫০৯২২২]

স্বামী- পূর্ব সিংহি

জে.এল.নং- ২২২

থানা- দমদম

দাগ নং- ৭৩২

শ্রেণী- বাস্তু

জমির পরিমাণ(এ)- ১.৫৫৬২

দাগের দাগ নং- ৭৩২

| খতিয়ান নং | শ্রেণী | অংশ | অংশ পরিমাণ(এ) | রায়তের/লেসীর বিবরণ | মন্তব্য |
|------------|--------|--------|---------------|--|---------|
| ২২০০ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | ফাঙ্কশন ভিনড্রেড প্রা: লি: পিতা-পক্ষে ডাইরেক্টর মাং-নিজ | |
| ২২০১ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | গুডলাক মার্কেটাইলস প্রা: লি: পিতা-পক্ষে ডাইরেক্টর মাং-নিজ | |
| ২২০২ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | ইমাজিন ভিনড্রেড প্রা: লি: পক্ষে ডাইরেক্টর মাং-নিজ | |
| ২২০৩ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | আইভরি ড্রেডকম প্রা: লি: পক্ষে ডাইরেক্টর মাং-নিজ | |
| ২২০৪ | বাস্তু | ০.০২৩২ | ০.০৩৬১ | যোডা ডিস্ট্রিবিউটরস প্রা: লি: পিতা-পক্ষে ডাইরেক্টর মাং-নিজ | |
| ২২০৫ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | জর্ডান বানিজ্য প্রা: লি: পক্ষে ডাইরেক্টর মাং-নিজ | |
| ২২০৬ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | কিস্টার ডিলার্স পক্ষে ডাইরেক্টর মাং-নিজ | |

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Government of West Bengal
Office of the Block Land and Land Reforms Officer

INFORMATION OF DAG

[1509222]

District: North 24 Parganas Block- Barrackpore-2
Mouza-Purba Sinthee J.L. No. 222 Police Station- Dumdum
Dag No. 732 Class- Homestead land Area of land-(A): 1.5562
Old Dag No. 732

| Khatian No. | Class | Share | Share in the area(A) | Particulars of Raiyat | Remarks |
|-------------|----------------|--------|----------------------|---|---------|
| 2200 | Homestead land | 0.0232 | 0.0362 | Function Vinted Pvt. Ltd. on its behalf Director of self | |
| 2201 | Homestead land | 0.0233 | 0.0362 | Godluck Marketiles Pvt. Ltd. On its behalf Director of self | |
| 2202 | Homestead land | 0.0233 | 0.0362 | Imagine Vintrade Pvt. Ltd. on its behalf Director of 3A, Aukland Place | |
| 2203 | Homestead land | 0.0233 | 0.0362 | Ivory Tradecom Pvt. Ltd. on its behalf Director of self | |
| 2204 | Homestead land | 0.0232 | 0.0361 | Moda Distributors Pvt. Ltd. on its behalf Director of Self | |
| 2205 | Homestead land | 0.0233 | 0.0362 | Jordan Banijya Pvt. Ltd. on its behalf Director of Self | |
| 2206 | Homestead land | 0.0233 | 0.0362 | Kister Dealers on its behalf Director of self | |

পশ্চিমবঙ্গ সরকার
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ
-দাগের তথ্য-

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উত্তর ২৪ পরগণা ব্লক- ব্যারাকপুর-২ [১৫০৯২২২]
পূর্ব সিঁথি জে.এল.নং- ২২২ থানা- দমদম
দাগ নং- ৭৩২ শ্রেণী- বাস্তু জমির পরিমাণ(এ)- ১.৫৫৬২
সাবেক দাগ নং- ৭৩২

| খতিয়ান নং | শ্রেণী | অংশ | অংশ পরিমাণ(এ) | রায়তের/লেসীর বিবরণ | মন্তব্য |
|------------|--------|--------|---------------|--|---------|
| ২২০৭ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | অবট্টেইন কমার্শিয়াল পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২২০৮ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | অনিভিয়া ভিনড্রেড প্রা: লি: পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২২০৯ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | পসিটিভ ডিলমার্ক প্রা: লি: পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২২১০ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | প্রান্তিক সেলস প্রা: লি: পক্ষে ডিরেক্টর সাং-নিজ | |
| ২২১১ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | রাশিধন মার্কেটিং প্রা: লি: পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২২১২ | বাস্তু | ০.০২৩২ | ০.০৩৬১ | রিফাইন টাইআপ প্রা: লি: পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২২১৩ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | রিওয়ার্ড ডিলড্রেড প্রা: লি: পক্ষে ডাইরেক্টর সাং-নিজ | |

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Government of West Bengal
Office of the Block Land and Land Reforms Officer

INFORMATION OF DAG

[1509222]

District: North 24 Parganas Block- Barrackpore-2
Mouza-Purba Sinthee J.L. No. 222 Police Station- Dumdum
Dag No. 732 Class- Homestead land Area of land-(A): 1.5562
Old Dag No. 732

| Khatian No. | Class | Share | Share in the area(A) | Particulars of Raiyat | Remarks |
|-------------|----------------|--------|----------------------|---|---------|
| 2207 | Homestead land | 0.0233 | 0.0362 | Obtain Commercial on its behalf Director of self | |
| 2208 | Homestead land | 0.0233 | 0.0362 | Olivia Vintrade Pvt. Ltd. On its behalf Director of self | |
| 2209 | Homestead land | 0.0233 | 0.0362 | Positive Dilmark Pvt. Ltd. on its behalf Director of self | |
| 2210 | Homestead land | 0.0233 | 0.0362 | Prantik Sales Pvt. Ltd. on its behalf Director of self | |
| 2211 | Homestead land | 0.0233 | 0.0362 | Rashidhan Marketing Pvt. Ltd. on its behalf Director of Self | |
| 2212 | Homestead land | 0.0232 | 0.0361 | Refine Tieup Pvt. Ltd. on its behalf Director of Self | |
| 2213 | Homestead land | 0.0233 | 0.0362 | Reward Dintrade Pvt. Ltd. on its behalf Director of self | |

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পশ্চিমবঙ্গ সরকার

সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ

-দাগের তথ্য-



উত্তর ২৪ পরগণা

ব্লক- ব্যারাকপুর-২

[১৫০৯২২২]

পূর্ব-পশ্চিম

জে.এল.নং- ২২২

থানা- দমদম

মাং- ৭৩২

শ্রেণী- বাস্তু

জমির পরিমাণ(এ)- ১.৫৫৬২

মাষেক দাগ নং- ৭৩২

| খতিয়ান নং | শ্রেণী | অংশ | অংশ পরিমাণ(এ) | স্বামীর/লেসীর বিবরণ | মন্তব্য |
|------------|--------|--------|---------------|--|---------|
| ২২১৪ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | রিভার ভিউ ট্রাই আপ প্রা: লি: পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২২১৫ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | সালভো এজেন্সিস প্রা: লি: পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২২১৬ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | সংকল্প কমোসেলস প্রা: পিতা-লি: সাং-নিজ | |
| ২২১৭ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | স্কাইলাইট কমোডিল প্রা: লি: পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২২১৮ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | স্টার পয়েন্ট এজেন্সিস প্রা: লি: পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২২১৯ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | সানভিউ কমোসেলস প্রা: লি: পিতা-পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২২২০ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | সুপার ডিলডেড প্রা: লি: পক্ষে ডাইরেক্টর সাং-নিজ | |

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Government of West Bengal
Office of the Block Land and Land Reforms Officer

INFORMATION OF DAG

[1509222]

District: North 24 Parganas Block- Barrackpore-2
Mouza-Purba Sinthee J.L. No. 222 Police Station- Dumdum
Dag No. 732 Class- Homestead land Area of land-(A): 1.5562
Old Dag No. 732

| Khatian No. | Class | Share | Share in the area(A) | Particulars of Raiyat | Remarks |
|-------------|----------------|--------|----------------------|---|---------|
| 2214 | Homestead land | 0.0233 | 0.0362 | River View Triup Pvt. Ltd. on its behalf Director of self | |
| 2215 | Homestead land | 0.0233 | 0.0362 | Salvo Agencies Pvt. Ltd. On its behalf Director of self | |
| 2216 | Homestead land | 0.0233 | 0.0362 | Sankalp Comsales Pvt. Ltd. on its behalf Director of self | |
| 2217 | Homestead land | 0.0233 | 0.0362 | Skylight Comodil Pvt. Ltd. on its behalf Director of self | |
| 2218 | Homestead land | 0.0233 | 0.0362 | Star point Agencies Pvt. Ltd. on its behalf Director of Self. | |
| 2219 | Homestead land | 0.0232 | 0.0362 | Sanview Comsales Pvt. Ltd. on its behalf Director of Self | |
| 2220 | Homestead land | 0.0232 | 0.0362 | Super Dealtrade Pvt. Ltd. on its behalf Director of self. | |

পশ্চিমবঙ্গ সরকার
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ
-দাগের তথ্য-

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উত্তর ২৪ পরগণা ব্লক- ব্যারাকপুর-২ [১৫০৯২২২]
পূর্ব সিঁথি জে.এল.নং- ২২২ থানা- দমদম
দাগ নং- ৭৩২ শ্রেণী- বাস্তু জমির পরিমাণ(এ)- ১.৫৫৬২
দাগ নং- ৭৩২

| খতিয়ান নং | শ্রেণী | অংশ | অংশ পরিমাণ(এ) | রায়তের/লেসীর বিবরণ | মন্তব্য |
|------------|--------|--------|---------------|--|---------|
| ২২২১ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | ট্যাক্সিবল মার্কেটিং প্রা: লি: পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২২২২ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | ট্যাসেল কমোড্রেড প্রা: লি: পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২২২৩ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | টপস্টার এজেন্সিস প্রা: লি: পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২২২৪ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | টপওয়েল সেলস প্রা: লি: পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২২২৫ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | টুথফুল ডেডলিঙ্কস প্রা: লি: পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২২২৬ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | উন্নতি ডিলমার্ক প্রা: লি: পিতা-পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২২২৭ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | ভিউপয়েন্ট কমোড্রেড প্রা: লি: পক্ষে ডাইরেক্টর সাং-নিজ | |

Translated copy

Government of West Bengal
Office of the Block Land and Land Reforms Officer

INFORMATION OF DAG

[1509222]

District: North 24 Parganas Block- Barrackpore-2
Mouza-Purba Sinthee J.L. No. 222 Police Station- Dumdum
Dag No. 732 Class- Homestead land Area of land-(A): 1.5562
Old Dag No. 732

| Khatian No. | Class | Share | Share in the area(A) | Particulars of Raiyat | Remarks |
|-------------|----------------|--------|----------------------|---|---------|
| 2221 | Homestead land | 0.0232 | 0.0362 | Tangible Marketing Pvt. Ltd. on its behalf Director of self | |
| 2222 | Homestead land | 0.0233 | 0.0362 | Tassel Comotrade Pvt. Ltd. On its behalf Director of self | |
| 2223 | Homestead land | 0.0233 | 0.0362 | Topstar Agencies Pvt. Ltd. on its behalf Director of self | |
| 2224 | Homestead land | 0.0233 | 0.0362 | Towell Sales Pvt. Ltd. on its behalf Director of self | |
| 2225 | Homestead land | 0.0233 | 0.0362 | Truthful Tradelinks Pvt. Ltd. on its behalf Director of Self | |
| 2226 | Homestead land | 0.0233 | 0.0362 | Unnati Dealmark Pvt. Ltd. on its behalf Director of Self | |
| 2227 | Homestead land | 0.0233 | 0.0362 | View Point Comotrade Pvt. Ltd. on its behalf Director of self | |

পশ্চিমবঙ্গ সরকার
সমষ্টি ভূমি ও ভূমি সংস্থার আধিকারিকের করণ
-দাগের তথ্য-

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জেলা- উত্তর ২৪ পরগণা
মৌজা- পূর্ব সিংখি
দাগ নং- ৭৩২
সাবেক দাগ নং- ৭৩২

ব্লক- ব্যারাকপুর-২
জে.এল.নং- ২২২
শ্রেণী- বাস্তু

থানা- দমদম
জমির পরিমাণ(এ)- ১.৫৫৬২

[১৫০৯২২২]

| খতিয়ান নং | শ্রেণী | অংশ | অংশ পরিমাণ(এ) | স্বত্বের/লেসীর বিবরণ | মন্তব্য |
|------------|--------|--------|---------------|--|---------|
| ২২২৮ | বাস্তু | ০.০২৩৩ | ০.০৩৬২ | উইনসের ট্রাই আপ প্রা: লি: পিতা-পক্ষে ডাইরেক্টর মাং-নিজ | |
| | | ১.০০০০ | ১.৫৫৬২ | | |

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Translated copy

Government of West Bengal
Office of the Block Land and Land Reforms Officer

INFORMATION OF DAG

[1509222]

District: North 24 Parganas Block- Barrackpore-2
Mouza-Purba Sinthee J.L. No. 222 Police Station- Dumdum
Dag No. 732 Class- Homestead land Area of land-(A): 1.5562
Old Dag No. 732

| Khatian No. | Class | Share | Share in the area(A) | Particulars of Raiyat | Remarks |
|-------------|----------------|--------|----------------------|---|---------|
| 2228 | Homestead land | 0.0233 | 0.0362 | Winer Triup Pvt. Ltd. on its behalf Director of self | |

1.0000 1.5562

Page 7 of 7

26.06.2023 04:00 PM

Certified to be the English translation of Information of Dags in Bengali

R. Islam

28/06/23

R. Islam
Rtd. Senior Interpreting Officer (Cv)
O. S. High Court, Calcutta

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~~Annexure~~
Annexure - R436
R4

Date: 28.09.2022.

To,
Mrs. Shama Parvin. IAS.
DL& LRO & ADM (LR),
North 24 Parganas.
Barasat.

Subject: Request for allowing correction of record of Pukur to Danga in L.R. Dag No. 732 (R.S. Dag 732) having area 155.62 decimals of Mouza- Purba Sinthi, J.L. No.-22, Block - Barackpore- II, District - North 24 Parganas.

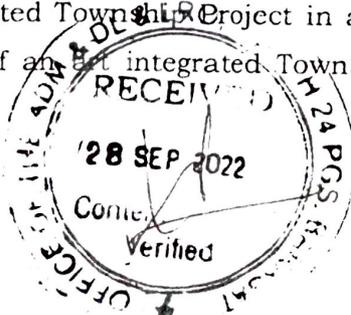
Respected Madam,

We thank you for giving us patient hearing and giving us opportunity to explain our side.

In Feb 2022, as per Banglar Bhumi records, classification of one of our plot was changed to Pukur from Bastu without giving any opportunity to us. As there are many similar cases at office of BL&LRO, Barackpore- II, where land was classified as Bastu before L.R. publication and once records are uploaded on Banglar Bhumi, they are automatically changed to Pukur so we did not gave that much of importance to the matter till we received notice claiming that we have filled up the water body and so conversion is cancelled. Madam it was totally a baseless allegation and mistake of the office of BL&LRO and so we request you for the correction of record of L.R. Dag No 732.

Regarding subject above, we would like to present our side in detail as follows:-

- 1) We, 43 companies within the meaning of the Companies Act, 2013 jointly purchased lands measuring 297 cottah (Almost 5 Acres) together with structure standing there on, comprised in R.S. Plot No 650, 652, 653, 655, 731, 652 and 732 of Mouza: Purba Sinthee being Municipal premises no 100, Dum Dum Road, Kolkata 700030 by virtue of registered Deed of Conveyance dated 15th June, 2011 from the erstwhile owners of the land Smt. Indrani Sil and others. All these 43 co-owners are coming up with Integrated Township Project in above said land of approx. 5 acres. This state of an Integrated Township during the construction will create



R-13201

direct employment of 1000 and indirect employment of 4000 people. This highly employment potential project had received all the due permissions from: - (a) Mutation & conversion of Land from BL& LRO, BKP.II in 2015 and (b) Building plan sanction by South Dum Dum Municipality after proper site inspection and payment of fees. We can assure that this project is in the interest of the public at large and will change the economical demography of the entire area.

- 2) That after acquiring Title to the Property by registered deed as aforesaid, we have applied for Mutation in the Revenue Record & at Municipality. Both the authorities after making conducting site Inspection (the inspection report shows there is no existence of water Body at all and there is a high land) and on being satisfied mutation was granted to all the co-owners. Municipality Granted mutation on 09.01.2012 while BL&LRO, BKP-II created 43 new khatians being No. 2186 to 2228 on 15.03.2015. It is persistent to mention that BL&LRO, BKP-II office accepted approximately 7.86 lacs through T.R. Challan as fees for mutation in year 2013 & granted mutation with classification Bastu, specifically for subject R.S. Dag 732.
- 3) South Dum Dum Municipality after detailed spot enquiry gave the mutation and allowed Plan sanction. It is evident from the documents that character and classification of land is Vacant Land with Building at Mouza- Purba Sinthee, J.L. No. 22, entire land area (including R.S. Dag No 732) being 14 Bighas, 17 Kathas, 7 Chittacks, 42 Sq. Ft. Municipal Authorities shall never sanctioned building plan if there would have been presence of any pond in dag no.732.
- 4) It is well known fact, which can be confirmed from the locals on conducting the discreet enquiry that in early 1970- 1980s due to high development activity & urbanization these dags might have been leveled/filled up and although it was recorded as pukur but due to passage of time it's physical character changed as it was epicenter of the developmental activities such as construction of state highways, Municipal Roads due to its close proximity with Calcutta International Airport on one side & Kolkata

Municipal Corporation area on other. We have attached copies of satellite images arranged year wise starting from year 2004 till 2022 where you could easily see there is no presence of water body in R.S. dag no 732. In fact from satellite image you can see dag 732 has full grown trees which should have taken minimum 20-25 years to grow that size. So we can confidently state that the classification of said plot was changed long long back.

- 5) The classification of subject land were recorded at RS stage that is between the years 1955 to 1960. For this Mouza KB stage recording was not done and all the classification of Mouza- Purva sinthi was recorded directly from R.S. to L.R. stage without going through K.B. stage. If there would have been KB stage, then land department could have checked the physical status of land around year 1980, since KB is not done, even if there would have been any changes in physical classification of subject plots, those could not have been corrected and thus classification of RS ROR is replicated ditto as it is, in L.R. ROR, Which is not at all correct.
- 6) Please find attached, the copy of the Municipal Assessment Roll of year 1955 which says building & RT Shed was located on these plots including R.S. Dag 732 which means that classification of the subject plot was changed way before 1980s.
- 7) That as per rule 166 of the West Bengal Land & Land Reforms Manual 1990, if conversion of land from one class to another took place in the usual course of nature before 24.03.1986, i.e., the date of publication in the official gazette of the West Bengal Land Reforms (Amendment) Act, 1981 and if the change in the use of land has occurred due to (a) in the usual course of nature, or (b) has occurred at a time when such change was not unlawful, (vide proviso to section 4(B), or 4(c) has occurred due to developmental activities of the Government or of a local body in the surrounding area, or (d) due to urbanization in the surrounding area, the said record should be corrected accordingly in due course. If there was a reasonable cause made behind the change that occurred, the Collector may consider on the merit of the case if post facto permission should be granted.

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From all the above points, we can easily place on record that that, this project is of immense public interest and to complete this project, the classification (Pukur as recorded in ROR) should be changed to Danga by invoking application of RULE 166 OF WEST BENGAL LAND REFORMS MANUAL 1990 (as it's a high land since long long time) because we have submitted many papers to prove that the classification was changed way before 1980s.

We therefore request you to please look into the matter and rescue us from this situation by providing your kind support.

Thanking you,
Yours faithfully,

For **Sunview Commosales Pvt. Ltd.** & 42 others.



(Vimal Agarwal)
Authorized Signatory.

Attached:

1. Assessment Roll of 1956.
2. Satellite Images since 2004.
3. List of Owners.
4. Physical photographs of the Site.



South Dum Dum Municipality

Nager Bazaar, Dum Dum Road, Kolkata-74 ~~Annexure-M~~ ~~STP~~
Phone: 2560 2357, 2560 2743; E-mail: southdumdum74@gmail.com ~~Annexure-R5~~ R-5

Memo No. SDM/1026/XXIV

Date: 16th November 2022

The District Land & Land Reforms Officer,
North 24 Parganas,
Barasat.

Sub: Notice of Appeal Case No. 1230 of 2022 in the matter of Winsher Tie-Up
Pvt. Ltd. VS B.L.&L.R.O., Barrackpore-II

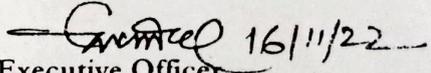
Ref: Your Memo No. A-1230/2022/2972/Law-Cell/L&LR(N)/2022
dated 19/10/2022.

Sir,

With reference to the above this is to inform you that the Assessment Roll for the year 1956-57 is not available at this Municipality. As per Municipal Register a record for the year 1970-71 has been found. A certified copy of the same is attached for your ready reference.

Enclo: Assessment Roll as mentioned above.

Yours faithfully


Executive Officer

South Dum Dum Municipality

FORM NO. 3 (vide rule 38)

**SOUTH DUM-DUM
ASSESSMENT**
Date of Publication
Ward No. _____ Circle No. _____

**MUNICIPALITY
LIST**
Notice under Section 147
Name of Street _____

| No. | Area of the property or part thereof for which the notice is issued | Number of the building or the structure | Description of the building | Area | S. No. | Name and address of the owner |
|-----|---|---|--|---|--------|---|
| | | | | | | |
| 112 | | | one C.J. dachala on 12 Sall 705x8 and wooden frame of one building 5x6 40'x20' = 800 Sqft. Another C.J. dachala on Sall part of one building 5x6 60'x20'. 600 Sqft. one side wing length and breadth 118x70' = 7100 Sqft. divided into one hall room 2 compartments attached to C.J. kitchen. 6x8 C.J. and Sall part of one parking room (80'x11') = 330 Sqft. one C.J. dachala on 12x8 and iron frame of one hall room used as parking room. Another one 5x6 60'x25' = 1200 Sqft. on 12x8 2 Sanitary Plinches attached with room one C.J. dachala on 4x12 4x8 2 iron pillars of one long room used as bed room. 11' Sill bed on P.T. consist of one bed room 12x10 = 120 Sqft. on G.F. consist of one room 12x10 = 120 Sqft. one P.T. dachala on 12x8 of 2 bedroom 2x2x8. | 285/12 101. 101/A 102/A 101/A 101/A 651-33 655 657 711-70 733 | | Roshika Chandra Rishi Nath Goswami Nehar Nath Seal (Minor) Rishika Kumar Das (owner) M/S Gameshard & Sons, dist (owner) |
| 117 | | | | | | |

Area = 1413 = 12.12 = 76 - 42 Sqft.

| Amount of tax payable for the year | | | Amount of tax payable for the year on un-improved property | | | | Amount of tax payable for the year on improved property | | | | Total amount of tax payable for the year | Total amount of tax payable for the year on un-improved property | Total amount of tax payable for the year on improved property | | |
|------------------------------------|------|------|--|-------|----------|--------|---|-------|----------|--------|--|--|---|--|--|
| House | Road | Plot | Water | Waste | Lighting | Common | Municipal | Water | Lighting | Common | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | | | | | |
| | | | | | | | | | | | | | | | |
| 9187/151004 | | | | | | | | | | | 281.18.165.50.99.24.231.58 | | | | |

Certified to be a true copy of assessment list copy filed in 223 in respect of Holdings in H. Dum Dum Goshpara Road in allot of Circle No. III, it has effect from 1/1/1911.

Copied and compared by me
Bisford 102/16/11/1912

(Signature)
Municipal Engineer
16/11/1912

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Annexure - N
Annexure - R643
R-6

Government of West Bengal
**OFFICE OF THE ADDITIONAL DISTRICT MAGISTRATE &
DISTRICT LAND & LAND REFORMS OFFICER, NORTH 24-PARGANAS**
Administrative Building, 3rd Floor, P.O. Barasat, Dist. North 24-Parganas, Pin. 700124, West Bengal
Phone No.-033-25846301, Fax No.-033-25523667, e-mail- dlro.n24pgs@gmail.com

Memo No. L-13011(11)/117/2020-DL&LRO / 3731

27/12/2022
Date:- 23/12/2022

To
The Block Land & land Reforms Officer
Barrackpore-II, North 24 Parganas.

Sub:- Correction of Records – Of – Rights of 43 companies
in mouja- Purva Sinthi J.L. no. 22, Plot no. L.R./R.S.732

The 43 companies application noted below prayed for correction of classification o
R.O.R from PUKUR to BASTU in mouja- Purva Sinthi J.L. no. 22 R.S/L.R. Plot no. 732.

So you are requested to correct the ROR as per annexed order sheet.

| SI No. | Name of the Companies | Mouja | J.L. no. | Plot no. RS/LR | Remarks |
|--------|---------------------------------|--------------|----------|----------------|---------|
| 01 | Sunview Commonsales Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 02 | Alternative Deal Trade Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 03 | Champak Supplies Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 04 | Circle Vanijya Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 05 | Function Vintrade Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 06 | Joda Distributors Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 07 | Unnati Dealmark Pvt Ltd | Purva Sinthi | 22 | 732 | |
| 08 | Winsher Tie Up Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 09 | Admit Dealers Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 10 | Anant Dealcomm Pvt Ltd | Purva Sinthi | 22 | 732 | |
| 11 | Annex Commotrade Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 12 | Arohi Tieup Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 13 | Assemble Merchant Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 14 | Baviscon Vintrade Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 15 | Dhankuber Vincom Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 16 | Elect Merchants Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 17 | Faster Agencies Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 18 | Finlink Dealers Pvt. Ltd | Purva Sinthi | 22 | 732 | |

| No. | Name of the Companies | Mouja | J.L. no. | Plot no. RS/LR | Remarks |
|-----|-------------------------------|--------------|----------|----------------|---------|
| 19 | Footmark Vinimay Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 20 | Goodluck Mercantiles Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 21 | Imagine Vintrade Pvt & Ltd | Purva Sinthi | 22 | 732 | |
| 22 | Ivory Tradecomm Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 23 | Jordan Vanijya Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 24 | Keyster Dealers Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 25 | Obtain Commercial Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 26 | Olivia Vintrade Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 27 | Positive Dealmark Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 28 | Prantik Sales Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 29 | Rashidhan Marketing Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 30 | Refines Tieup Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 31 | Reward Deal Trade Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 32 | Riverview Tie up Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 33 | Salvo Agencies Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 34 | Sankalp Commosales Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 35 | Skylight Commodeal Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 36 | Starpoint Agencies Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 37 | Super Deal Trade Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 38 | Tangible Marketing Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 39 | Tassel Commotrade Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 40 | Topstar Agencies Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 41 | Topwell Sales Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 42 | Truthful Tradelikes Pvt. Ltd | Purva Sinthi | 22 | 732 | |
| 43 | Viewpoint Commotrade Pvt. Ltd | Purva Sinthi | 22 | 732 | |

Encl:- As stated.


 Additional District Magistrate
 &
 District Land & Land Reforms Officer
 North 24 Parganas, Barasat


17

~~Annexure - R~~
Annexure - R7

52
R-7

field visit report of inspection conducted by the Dept. Of Environment, GoWB on 23.06.2023 at Premises No. 100, Dumdum Road, PS - Dumdum.

In connection with Civil Appeal Diary No. 9637/2023 pending before the Supreme Court of India (in the matter of Shri Nabendu Kumar Bandhopadhyay Vs Additional Chief Secretary & Others) field visit was conducted on 23.06.2023 at 12:00 noon at the above mentioned site.

The following persons were present during field visit:

1. Mr K Balamurugan, Chief Environment Officer, Dept. Of Environment.
2. Ms. Shama Parveen, ADM & DL and LRO, North 24 Parganas,
3. Ms Mrinmayee Biswas, Sub-Assistant Engineer, South Dumdum Municipality.
4. Mr Samit Dutta, Environmental Engineer, WBPCB

The following officials also accompanied the inspection team:

1. Ms. Pausali Mukherjee, Senior Law Officer, Dept. of Environment.
2. Dr. Rajarshi Chakraborty, Environment Officer, Environment Department, GoWB
3. Mr. Tarak Nath Das, Technical Assistant, State Wetland Authority.
4. Mr. Pradip Kumar Giri, SRO-II, DL & LRO, North 24 Parganas.

Following persons represented the project proponent -

1. Mr. Manish Jhunjunwala

The inspecting team conducted a field visit of the project site and made the following observations :-

1. No waterbody was observed in the project site including Dag No. 732.
2. No permanent construction was observed. The land was vacant except for a small site office. An iron made structures was also observed.
3. Entire project site is secured by a boundary wall.
4. The representative from L&LR Dept. identified the location of Dag No. 732 within the project site and produced a records of rights (RoR) showing that Dag No. 732 has already been converted to 'Bastu', which is enclosed as Annexure - 1. From RoR it is seen that Dag No. 732 consists of 1.5562 acre.

Photographs taken during field visit are enclosed.

The visit ended with thanks to all.


(K Balamurugan)
Member Secretary, SEIAA

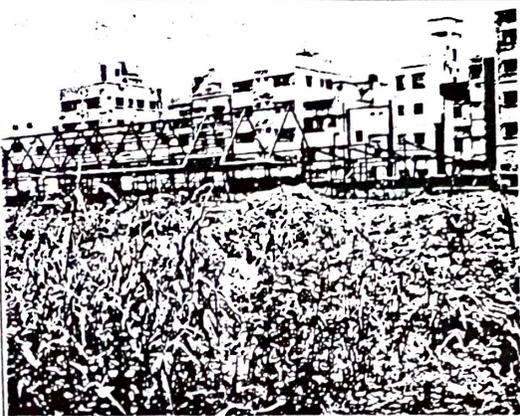


Fig 1: Project site showing the iron structure

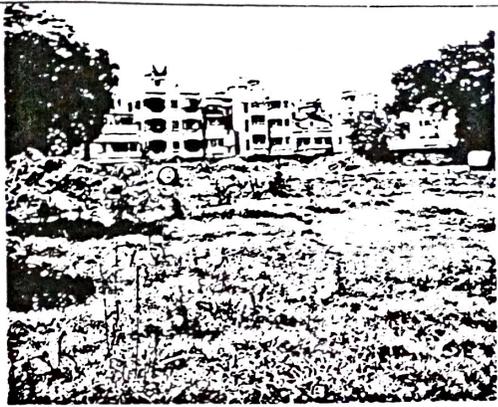


Fig. 2 : Project site

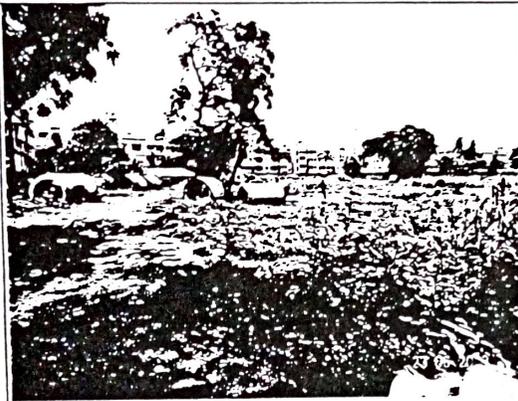


Fig 3: Project site



Fig 4: Inspecting team at the project site.

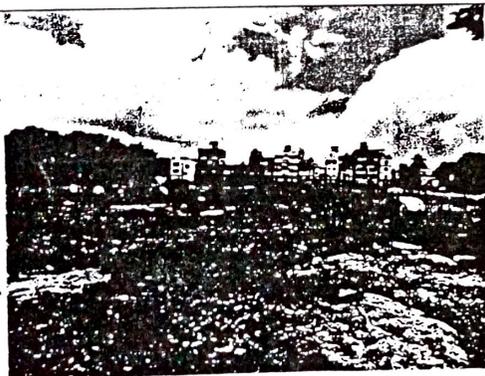


Fig 5: Project site.

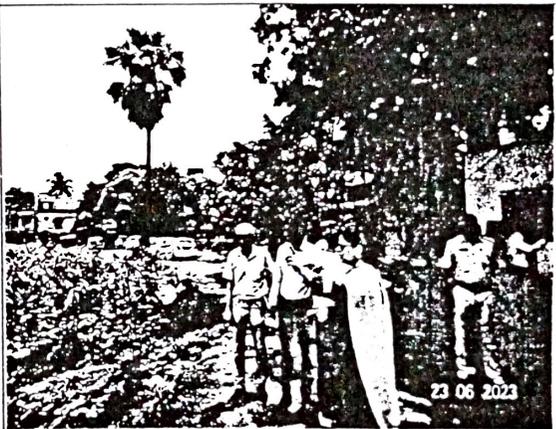


Fig 6: Inspecting team at the project site.



১৪ পরগণা

ব্লক- ব্যারাকপুর-২

[১৫০৯২২২]

১০২

জে.এল.নং- ২২২

খানা- বরানগর

১০২

শ্রেণী- বাস্তু

জমির পরিমাণ(এ)- ১.৫৫৬২

দাগ নং- ৭৩২

| দাগ নং | শ্রেণী | অংশ | অংশ পরিমাণ(এ) | স্বয়ংক্রিয়/লেন্সের বিবরণ | মন্তব্য |
|--------|--------|--------|---------------|---|---------|
| ১১৮৬ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | এডমিট ডিলার্স প্রা: লি: পিতা-পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২১৮৭ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | অন্টারনেটিভ ডিলটেড প্রা: পিতা-পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২১৮৮ | বাস্তু | ০.০২৩২ | ০.০৩৬১ | অনন্ড ডিলকম প্রা: লি: পিতা-পক্ষে ডাইরেক্টর সাং-৩এ অকল্যান্ড গ্রেস | |
| ২১৮৯ | বাস্তু | ০.০২৩২ | ০.০৩৬১ | এনেক্স কমোডেড প্রা: লি: পিতা-পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২১৯০ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | আরোহী টাইআপ প্রা: লি: পিতা-পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২১৯১ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | সেম্বল মার্চেন্টস প্রা: লি: পিতা-পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২১৯২ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | বাভিস্কোন ডিনটেড প্রা: লি: পিতা-পক্ষে ডাইরেক্টর সাং-নিজ | |
| ২১৯৩ | বাস্তু | ০.০২৩২ | ০.০৩৬২ | চম্পক সাম্মার্স প্রা: লি: পিতা-পক্ষে ডাইরেক্টর সাং-নিজ | |

Translated copy

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Government of West Bengal
Office of the Block Land and Land Reforms Officer

INFORMATION OF DAG

[1509222]

District: North 24 Parganas Block- Barrackpore-2
Mouza-Purba Sinthee J.L. No. 222 Police Station- Dumdurn
Dag No. 732 Class- Homestead land Area of land-(A): 1.5562
Old Dag No. 732

| Khatian No. | Class | Share | Share in the area(A) | Particulars of Raiyat | Remarks |
|-------------|----------------|--------|----------------------|---|---------|
| 2186 | Homestead land | 0.0232 | 0.0362 | Admit Dealers Pvt. Ltd. on its behalf Director of self | |
| 2187 | Homestead land | 0.0232 | 0.0362 | Alternative Dealtrade Pvt. on its behalf Director of self | |
| 2188 | Homestead land | 0.0232 | 0.0361 | Ananta Dilcom. Pvt. Ltd. on its behalf Director of 3A, Auckland Place | |
| 2189 | Homestead land | 0.0232 | 0.0361 | Annex Comotrade Pvt. Ltd. on its behalf Director of self | |
| 2190 | Homestead land | 0.0232 | 0.0382 | Arohi Triup Pvt. Ltd. on its behalf Director of Self | |
| 2191 | Homestead land | 0.0232 | 0.0362 | Sempal Merchants Pvt. Ltd. on its behalf Director of Self | |
| 2192 | Homestead land | 0.0232 | 0.0362 | Baviscon Vintrade Pvt. Ltd. on its behalf Director of self | |

A-2147 51 ~~Annexure-H~~ (31)
Annexure R-8 R-8

Government of West Bengal
Land & Land Reforms Department

Land Policy Branch
Nabanna, 6th Floor, Shibpur,

325, Sarat Chatterjee Road, Howrah - 711 102

No. 523-LP/1A-07/14

Dated : 12.02.2020

MEMORANDUM

In large number of mouzas, the Record of Rights (RoR) have not been finally published due to staff constraints and other reasons. As a result, the raiyats are facing difficulties for not getting certified copies of final RoRs and other services. In order to expedite the preparation or revision of the RoRs and to ensure better delivery of services to the raiyats like supply of the certified copy of RoR, plot information, realization of land revenue, etc., the Governor is pleased hereby to decide to amalgamate the Khanapuri Bujharat stage with the attestation stage and place the mouza concerned directly into the Draft Publication stage as per section 51 of the West Bengal Land Reforms Act, 1955 (West Bengal Act X of 1956), read with the 1st proviso to the Schedule A of rule 22 of the West Bengal Land Reforms Rules, 1965, in respect of **Purba Sinthi mouza**, in the district of North 24-Parganas as described in **Annexure-I**.

In the above mentioned mouza, the Khanapuri Bujharat stage shall be amalgamated with the attestation stage and the same will be placed directly into draft publication stage. However, the rule 24 of the WBLR Rules will be duly followed in the matter of completing the stage of draft publication. A raiyat shall also have the opportunity of filing objections, if any, at this stage. As soon as the draft publication stage is over, the office will be in a position to give services like issuing of certified copy of RoR, plot information, etc.

This order will come into effect immediately.

By order of the Governor,

Sd/-
Secretary to the
Government of West Bengal.

No. 523/1(4)-LP

Dated : 12.02.2020

Copy for information and taking necessary action to :-

- 1) DLR&S, West Bengal.
- 2) D.M. & Collector, North 24-Parganas.
- 3) ADM & DL&LRO, North 24-Parganas.
- 4) _____

Subrata Bhattacharya

Assistant Secretary to the
Government of West Bengal.

*Anil Basu
pl. take up.
18/2/20*

ANNEXURE-I

| Sl No. | Block | P.S | Name of the Mouza | J.L No. |
|---------------|----------------|------------|--------------------------|----------------|
| 1. | Barrackpore-II | Dumdum | Purba Sinthi | 22 |

Sd/-
Secretary to the
Government of West Bengal.